

कि इतनी दूर से आए हैं। किन्तु जैसा आपको मालूम है, सदन बढ़ने वाला नहीं था, 14 तारीख को ही खत्म हो जाने वाला था जो कि आज तक के लिए बढ़ गया था, इसलिए मैं निवेदन करूंगा कि इंडस्ट्रियल पालिसी का जो डिस्कशन है—उसके महत्व को मैं समझता हूँ—आगामी सेशन में जब सदन बैठेगा तो आपके विचार को महत्व दिया जाएगा इतना मैं स्पष्ट कर देता हूँ। आज जितना आगे आप बहस करना चाहें हम उसके लिए तैयार हैं मगर यः अगले सेशन के लिए ही यह इंडस्ट्रियल पालिसी संबंधी चर्चा छोड़ दोजिए।

SHRI DINESH GOSWAMI
(Assam): Let us now take up for consideration the next item.

THE BRAHMAPUTRA BOARD
BILL, 1980

MR. DEPUTY CHAIRMAN: The Minister.

SHRI BHUPESH GUPTA (West Bengal): This is a non-controversial Bill and, therefore, we will phase it now.

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDE): Sir, I beg to move:

"That the Bill to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

एक ही बात मैं इस बिल के संबंध में कहना चाहता हूँ। जब जनता पार्टी की हुकूमत यहां थी तब राज्य सभा से एक राय से यह विधेयक पास हो गया था। तब तक वह सरकार फेल कर गई,

दूसरी सरकार आई, तो उसके बाद उसने विचार किया कि यह विधेयक महत्वपूर्ण है और इसलिए लोक सभा में 7 अगस्त को यह बिल पास होकर आया। वहां से भी एक राय से यह बिल यहां पर आया है। इन्हें वही बिल है, इस में कौमा, फुलस्टाप का भी जेन्ज नहीं है जो इस सदन ने एक राय से पास किया था। उसमें मुख्य बात यह है कि ब्रह्मपुत्र नदी सबसे बड़ी नदी...

कई माननीय सदस्य : इस हो गया, हो गया।

श्री केदार पांडे : ...आर इस बिल को पास करने में कोई दिक्कत नहीं है। इसमें फ्लड कंट्रोल, इरिगेशन, पावर, हाइड्रोइलेक्ट्रिक आदि से संबंधित बातें हैं। यह एक नान् कांट्रोवर्शियल बिल है। एक राय से इसको पारित किया जाए।

The question was proposed.

MR. DEPUTY CHAIRMAN: The question is:

"That the BUI to provide for the establishment of a Board for the planning and integrated implementation of measures for the control of floods and bank erosion in the Brahmaputra Valley and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 30 were added to the Bill.

Clause 1, the Enacting Formula, and the Title were added to the BUI.

SHRI KEDAR PANDE: Sir, I move:

"That the Bill be passed." *The question was proposed.*

SHRI BHUPESH GUPTA: Mr. Pande has been, sitting like a passenger in an indefinitely late train. I think the Bill should be passed.

SHRI KEDAR PANDE: Thank you very much.

SHRI NARSINGHA PRASAD NANDA (Orissa): Sir, I welcome the provisions of this Bill. But this is not the only river which requires taming and for which planning and integrated implementation of measures for the control of floods and bank erosion are necessary. There are other rivers in this country for which similar laws ought to be passed.

The other day I had mentioned the provisions in the Constitution and incidentally read out to the hon. Minister Entry 56 of the Union List. If water is to be treated as a national resource, such big rivers like the Brahmaputra should be tamed.

I say this because, in my own State, the river Mahanadi

causes this kind of havoc every year. This river also requires to be tamed like the Brahmaputra. There are many other rivers in the country which equally require to be tamed. This year in U.P. and Bihar we have seen the very serious flood situation. So, there should be a permanent cure and for a permanent cure for this, Sir, I would suggest that similar Bills should be brought forward by the Minister in exercise of the powers given under entry 56 of the Union List of the Constitution. This river, Sir, should be regulated and developed so that it will serve the best interests of the country and the water resources also can be fully utilised. With these words, Sir, I support this Bill.

श्री शिव चन्द्र झा (बिहार) :
उपसभापति महोदय, इस विधेयक का

समर्थन सारा सदन करता है। आप शायद
अंग्रेजी में अति उत्साहित रहते हैं। मैं
अंग्रेजी में बोलूंगा।

श्री उपसभापति : आप हिन्दी में
बोलिये।

SHRI SHIVA CHANDRA JHA: Sir, we all support this Brahmaputra Board Bill. This is not just a support, but it is a support which comes from the bottom of our hearts and we support the Minister. But, Sir, I want to know from the honourable Minister whether, as has been pointed out by Mr. Nanda, this piecemeal legislation would control the floods in the country which occur every year. Such a piecemeal legislation won't control the floods in the country which visit our country every year. I do not want to present other instances. But I want to present only one instance that is, the Western Kosi Canal project. You know, Sir, that Bihar, particularly north Bihar, is visited by floods every year and this year also, my district, Madhubani, and other areas are under floods, for the control of the floods in the North Bihar area, you must have the Western Kosi Canal Project completed. This has been going on for a long time. It was inaugurated by Pandit Jawaharlal Nehru; it was inaugurated by Shri Lai Bahadur Shastri; and then it was inaugurated by Mrs. Gandhi also, the present Prime Minister. But I do not know what is happening to this scheme, to this project.

Will you give an assurance to this House that, apart from this Brahmaputra Board Bill, you will bring forward comprehensive Bill for the control of the floods in the entire country and, at the same time, you would include a specific provision in the Bill to complete the Western Kosi Canal Project by fixing a deadline or time limit? Will you give an assurance that before a particular date the Western Kosi Canal Project will be completed so that the present devastation that is there and the damages that are caused to the people of

Bihar are completely removed? If you give such an assurance, we will also give our wholehearted support to the Bill.

श्री केदार पांडे : उपसभापति महोदय, जो कंस्टीट्यूशनल पोजिशन की बात कही गई है एक स्टेट लिस्ट एंटरी 17 और यूनियन लिस्ट एंटरी 15 आफ द सेवेंथ शेड्यूल और इसके साथ है आर्टिकल 262 इन तीनों प्रोविजन के अंदर यह बिल आया है। इस तरह से और भी बिल आ सकते हैं।

श्री नरसिंह प्रसाद नन्द : यह मानते हैं ?

श्री केदार पांडे : कोसी नदी के बारे में हो सकता है और नदियों के बारे में हो सकता है। लेकिन अभी प्रेजेंट बिल यह है। दूसरी बात यह है कि मैं इस बात को महसूस करता हूँ कि इस देश में फ्लड आता है। 1440 मिलियन एकड़ फीट पानी सारे देश में बहता है जब मानसून सीजन होता है। कोसी में सिर्फ 500 मिलियन एकड़ फीट पानी बहता है। गंगा में 315 मिलियन एकड़ फीट पानी बहता है। यह दो बड़ी-बड़ी नदियाँ हैं ब्रह्मपुत्र और गंगा इन दोनों में मिला कर आधा यानी 1440 मिलियन एकड़ फीट का आधा पानी बहता है (Interruptions) मैं इस बात को महसूस करता हूँ कि महानदी की जो बात है कि महानदी को कृष्णा से, कावेरी से मिलाना है उसका काम हमें करना है। इस तरह का बिल वहाँ लाया जाएगा। इसके पहले एक बार हमने मीटिंग बुलाई थी

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और उसके मुतलिक नेशनल प्रस्पेक्टिव फार मल्टी परपज डेवलेपमेंट आफ द वाटर रिसोर्सेज की बात चली है। उसमें आपका सजेशन भी है कि महानदी को लेकर चनेंगे कृष्णा और कृष्णा ने कावेरी तक चलेंगे। वेस्टर्न कोसी कैनल के बारे में प्लानिंग कमिशन से सिगनल मिला है। काम वहाँ पर शुरू हुआ है लेकिन रिजरवायर बनाने की बात है उसके बारे में कहना चाहता हूँ कि नेपाल से बिना राय किये हम रिजरवायर नहीं बना सकते, लेकिन नेपाल से बातचीत हो रही है। मैं मानता हूँ कि कोई न कोई रास्ता निकलेगा और आगे चल कर हम रिजरवायर बना सकेंगे। और आखिर में मैं तो कहूँगा कि कोसी की जितनी चिन्ता आपको है उससे भी ज्यादा हमको है। उसके लिए हम काम कर रहे हैं।

MR. DEPUTY CHAIRMAN:
question is:

"That the Bill be passed." The
motion, toas adopted.

श्री शिव चन्द्र झा : श्रीमान, मर
पेटिशन का क्या हुआ ?

MR. DEPUTY CHAIRMAN: Now is it
the pleasure of the House to take up the next
item?

(Interruptions)

संसदीय कार्य विभाग में राज्य मंत्री
(श्री सीताराम केसरी) : अगले सेशन में
महत्वपूर्ण बातें ले ली जाएंगी।

SHRI BHUPESH GUPTA: I suggest Sir, that let us adjourn now. What can be done now? Moradabad thing we could not ignore. I think that there is no point in taking up the next item today. I think in the next session, on the first day or in the first week, this should be taken up. That should be the commitment by us. I am not asking for any undertaking from anybody. That is why I suggest that let us adjourn sine die. But I would

tell the Government: Please do not do monkey trick with the industrial policy.

श्री उपसभापति : अब सदन की कार्यवाही अनिश्चित काल के लिए स्थगित की जाती है ।

The House then adjourns sine die at six minutes past seven of the clock.